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OA-90195

(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
Contd...		<p>dated 14.12.1994 passed in O.A. No.259/93, it is considered inescapable to issue the interim orders to secure the ends of justice.</p> <p>Notice may go by hand to the respondent along with a copy of this order.</p> <p style="text-align: right;"><i>8/1/95</i> MEMBER (ADMN.)</p>	<p>For Admn. & J. Dr. <i>8/2/95</i></p> <p><i>8/2</i></p> <p>06. No. 3 dt. 9.2.95</p> <p>A copy of order dt. 9.2.95 along with notice may be sent to opp. Party by hand.</p>
3 22.2.95		<p>Adjourned to 7.3.1995 to enable the respondents to file counter-affidavit.</p>	
4 7.3.95		<p>Stay to continue.</p> <p>Shri Ashok Mishra requests for time to file counter by first week of April, 95.</p>	
5. 7.4.95		<p>This is accepted. Stay to continue.</p> <p>Call on 7.4.1995.</p> <p style="text-align: right;"><i>8/1/95</i> MEMBER (ADMINISTRATIVE)</p>	
6. 21.6.95		<p>Petitioner's counsel admits that copy of the counter has been received by him. List it for hearing in the order of its turn.</p>	
		<p style="text-align: right;"><i>8/1/95</i> Vice-Chairman</p>	
		<p style="text-align: right;"><i>8/1/95</i> Member (Admn.)</p>	
		<p>At the request of the learned counsel for the applicant, the application is permitted to be withdrawn as the petitioner has since received the relief prayed for. Thus, MA408 of</p>	

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		<p>of 1995 as well as OA 90 of 1995 are disposed of. Mr. Ashok Mishra was present.</p> <p><i>8/2/95</i> Member (Admn.)</p>	<p>OA No. 3 dt. 22.2.95</p> <p>A copy of orders dt 22.2.95 may be given to the both Counsel.</p> <p><u>Rah</u> 22/2 <u>Mishra</u> 22.2.95</p> <p>S. O. Revd Copy Ashok Mishra 23/2/95</p> <p>Counsel not bailed. For admin- stration & hear- ing. (Reg. stay) <u>Rah</u> 6/3 13 each</p>